

**GOVERNMENT OF INDIA
LAW AND JUSTICE
LOK SABHA**

UNSTARRED QUESTION NO:477

ANSWERED ON:11.11.2010

CORRUPTION IN JUDICIARY

Mahato Shri Narahari;Rathwa Shri Ramsinhbhai Patalbhai;Roy Shri Nripendra Nath

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether Government is aware of rampant corruption in the judicial system;
- (b) if so, whether Government has carried out any survey in this regard;
- (c) if so, the details thereof;
- (d) the number of cases of corruption against judges of Supreme Court/High Courts came to the light during the last three years and the number of cases have been disposed of out of them;
- (e) whether the Government proposes to establish some mechanism to reform the judicial system;
- (f) if so, the details thereof; and
- (g) if not, the reasons therefor?

Answer

MINISTER OF LAW AND JUSTICE (Dr. M. VEERAPPA MOILY)

(a) to (g): The allegations of corruption in the judiciary, have come to the notice of the Government and have been reported in the press also from time to time. The Government has not carried out any survey in this regard.

The Judges (Inquiry) Act, 1968 regulates the procedure for investigation and proof of misbehaviour or incapacity of a Judge of the Supreme Court or a High Court and for presentation of an Address to the President of India for removal of a Judge of the Supreme Court or a High Court.

The Government has decided to introduce a Bill titled `The Judicial Standards and Accountability Bill, 2010` in the current session of the Parliament. The Bill incorporates a mechanism for enquiring into individual complaints against the Judges of the Supreme Court and the High Courts, enables declaration of assets and liabilities of Judges and lays down judicial standards to be followed by the Judges.

At present, the complaints filed by the public against the Judges of the Supreme Court and the High Courts are received and examined by the Chief Justice of India or the Chief Justices of the High Courts, as the case may be.